

[Shri Satya Narayan Sinha]

(7) Supplementary Statement No. XXXI.—Fourth Session, 1953 Lok Sabha. [See Appendix XII, annexure No. 7.]

(8) Supplementary Statement No. XXXVI.—Third Session, 1953 of Lok Sabha. [See Appendix XII, annexure No. 8.]

(9) Supplementary Statement No. XXXIV.—Second Session, 1952 of Lok Sabha. [See Appendix XII, annexure No. 9.]

(10) Supplementary Statement No. XXXII.—First Session, 1952 of Lok Sabha. [See Appendix XII, annexure No. 10.]

either House disapproves of the issue of the notification or approves of such issue only with modifications, the notification shall not be issued or, as the case may require, shall be issued only with such modifications as may be agreed on by both the Houses."

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

I am directed to inform the Lok Sabha that the Companies Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 12th September, 1955, has been passed by the Rajya Sabha at its sitting held on the 28th September, 1955, with the following amendments:

Clause 199

1. That at page 100, line 23, for the words "two years" the words "one year" be substituted.

Clause 324

2. That at page 170, for lines 24 to 26, the following be substituted, namely:

"(3) Copies of all rules prescribed under sub-section (1) shall, as soon as may be after they have been prescribed, be laid before both Houses of Parliament.

(4) A copy of every notification proposed to be issued under sub-section (1) shall be laid in draft before both Houses of Parliament for a period of not less than thirty days while they are in session; and if, within that period,

COMPANIES BILL

Secretary: Sir, I lay on the Table of the House, the Companies Bill, 1955, which has been returned by Rajya Sabha with amendments.

PREVENTION OF CORRUPTION (AMENDMENT) BILL

Shri U. C. Patnaik (Ghumsur): I beg to lay on the Table a copy each of papers Nos. I, II and III containing opinions on the Prevention of Corruption (Amendment) Bill, 1955, which was circulated for the purpose of eliciting opinion thereon by the 31st July, 1955.

COMMITTEE ON PETITIONS

SIXTH REPORT

Shri Raghuramaiah (Tenali): I beg to present the Sixth Report of the Committee on Petitions.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

CASUALTIES INFLICTED BY INDIAN SOLDIERS ON HOSTILE TRIBESMEN IN N.E.F.A.

Mr. Deputy-Speaker: Shri Raghunath Singh has given notice calling

attention to a matter of urgent public importance in these terms:

Under rule 215, I beg to call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:

"Whether it is a fact that 14 hostile tribesmen who belonged to terrorist party of N.E.F.A. were killed and several were wounded on 15-9-1955 by Indian soldiers near Lhoshyepu and Khokiye in south-east corner of Tuensang Frontier Division."

Shri Raghunath Singh is not here at the moment, but the hon. Prime Minister wishes to make a statement on this.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I am called upon to make a statement under rule 216. The hon. Member concerned is not here, but I should like nevertheless to make a statement for the information of the House. This is in regard to certain developments in the North East Frontier Agency.

On the 18th August I made a statement in the Lok Sabha in regard to the situation in the Tuensang Frontier Division. In this I had stated that a battalion of the Army had been sent to the Southern sector of the Tuensang Division to deal with some organised armed gangs which had concentrated in one or two fortified villages in the south of the Tuensang Frontier Division, adjoining the Naga Hills District. These gangs possessed fire-arms, including automatic weapons.

The troops sent there cooperated fully with the Assam Rifles platoons as well as with two or three platoons of the Assam State Armed Police which were put under the overall command of the Army Force Commander. They found that the organised armed gangs had concentrated in fortified positions in the villages of

Leshyepu and Kheikiye. Both these positions were reached on the 10th September last. As a result of the military action that took place then, it is estimated that forty hostile tribesmen were killed and about thirty were injured. Our casualties were two killed and one injured.

It is understood that the ringleaders of the hostiles came from the Naga Hills District of Assam.

Reports have been received that hostile bases have been set up in some other parts of the Tuensang Frontier Division. This matter is under investigation and it is possible that the Army troops will be retained in the Division to undertake one or more additional specified tasks. Co-ordinated action is being taken by the Assam State Administration and the NEFA Administration to bring the affected areas under full control. The necessity to retain troops in these areas will be judged from time to time.

I might add that recently yesterday or the day before we received further information—that has appeared already in the Press—which indicates that a large number of people in those areas have themselves got rather tired of being harassed by these hostile elements and have themselves taken action against them. For instance, a few days ago in certain villages around Noklak, people from 15 villages themselves attacked the hostiles, as a result of which about 14 of the hostile tribesmen were killed.

BUSINESS OF THE HOUSE

Shri N. M. Lingam (Coimbatore): On a point of submission, the question relating to the visit of the Commerce Minister to Dalmianagar involves a question of honour of the two Ministers. I, therefore, feel that the hon. Prime Minister would be pleased to repudiate categorically any nexus, implied, suspected or apprehended between the Ministers on the one hand and Shri Ram Kishna Dalmia on the other.